

THE HIGH COURT OF MEGHALAYA

SHILLONG

NOTIFICATION

No. HCM.II/184/2015-Estt/174: On the recommendation of the High Court of Meghalaya, the Governor of Meghalaya having been pleased to issue the notification no. LJ (A) 237/80/294 dated 28.06.2019 promoting the following Grade-II Judicial Officers as Grade-I Judicial Officers under the Meghalaya Higher Judicial Service, the High Court of Meghalaya, in exercise of powers under Rule 7 (C) (2) of the Rules of High Court of Meghalaya, 2013, is pleased to transfer and post the following promotee Grade-I Judicial Officers as under:

Sl. No.	Name of Judicial Officer	Present Posting	Now Transferred and Posted as	Hand over charge to
1.	Smti. Kerpa Meida Lyngdoh Nongbri	Chief Judicial Magistrate, Ri-Bhoi District, Nongpoh.	Addl. District & Sessions Judge – cum – Special Judge (POCSO Act), West Garo Hills District, Tura.	Smti. Evalene Shabong, Full-time Secretary, DLSA, Ri-Bhoi District, Nongpoh.
2.	Shri. Isormon Rymbui	Chief Judicial Magistrate, East Khasi Hills District, Shillong.	Addl. District & Sessions Judge – cum – Special Judge (POCSO Act), including Special Judicial Officer (L.A cases), West Jaintia Hills District, Jowai.	Shri. Daniel Marbaniang, Full-time Secretary, DLSA, West Jaintia Hills District, Jowai.

It is hereby directed that the abovenamed Judicial Officers, under transfer, shall pronounce the judgments/ orders in the cases in which he/ she had reserved before relinquishing the charge of the Court in terms of the transfer/ posting orders.

The aforesaid transfers are subject to review based on the Judicial Officers' performance.

Further, the Judicial Officers are to join their respective Courts on **15th July 2019**.



No. HCM.II/184/2015-Estt/175: The High Court of Meghalaya, in exercise of powers under Rule 7 (C) (2) of the Rules of High Court of Meghalaya, 2013, is pleased to further transfer and post the following Grade-II Judicial Officers under the Meghalaya Judicial Service as under:

Sl. No.	Name of Judicial Officer	Present Posting	Now Transferred and Posted as	Hand over charge to
1.	Shri. Daniel Marbaniang, Grade-II Judicial Officer (adhoc)	Full-time Secretary, DLSA, West Jaintia Hills District, Jowai.	Chief Judicial Magistrate, East Khasi Hills District, Shillong vice Shri. I. Rymbui promoted and transferred in terms of above.	Miss. Daphira Sohtun, Full-time Secretary, DLSA, West Khasi Hills District, Nongstoin (on transfer).
2.	Smti. Evalene Shabong, Grade-II Judicial Officer (adhoc)	Full-time Secretary, DLSA, Ri-Bhoi District, Nongpoh.	Chief Judicial Magistrate and Full-time Secretary, DLSA, Ri-Bhoi District, Nongpoh vice Smti. K. Lyngdoh promoted and transferred in terms of above.	N/A
3.	Miss. Daphira Sohtun, Grade-II Judicial Officer	Full-time Secretary, DLSA, West Khasi Hills District, Nongstoin.	Full-time Secretary, DLSA, West Jaintia Hills District, Jowai vice Shri. Daniel Marbaniang transferred in terms of above.	Smti. Monica K. Lyngdoh, Chief Judicial Magistrate, West Khasi Hills District, Nongstoin to also perform duties as Secretary, DLSA, West Khasi Hills District, Nongstoin.



The aforesaid transfers are subject to review based on the Judicial Officers' performance.

Further, the Judicial Officers are to join their respective Courts/ offices on **15th July 2019.**

By order,


REGISTRAR GENERAL

Memo No. HCM.II/184/2015-Estt/175A

Dated Shillong 03rd July 2019

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.
3. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to:
 - i. issue the relevant notification in terms of section 28 (1) of the POCSO Act, 2012 in respect of the promotee Grade-I Judicial Officers and to further invest them with powers of the Additional Deputy Commissioner (Judicial), West Garo/ Jaintia Hills District, as the case may be, and other such powers, as applicable, under the relevant Acts, Rules and Regulations, etc.;
 - ii. invest Shri. Isormon Rymbui with powers to try cases as Special Judicial Officer (L.A) within West Jaintia Hills District and to issue the relevant notification in terms of the relevant Act;
 - iii. issue the relevant notification in terms of the relevant Acts, Rules and Regulations, etc. in respect of the transferee Grade-II Judicial Officers wherever applicable.
4. Shri. Ehboklang Kharumnuid, District & Sessions Judge (Selection Grade), West Jaintia Hills District, Jowai with a request to transfer all the pending cases registered under POCSO Act, 2012 and L.A cases to the concerned Judicial Officer at the time of his assuming charge.
5. Smti. Cordelia Dkhar, District & Sessions Judge, West Garo Hills District, Tura with a request to transfer all the pending cases registered under POCSO Act, 2012 to the concerned Judicial Officer at the time of her assuming charge.
6. Smti. Kerpa M. Lyngdoh Nongbri, Chief Judicial Magistrate, Ri-Bhoi District, Nongpoh for information and necessary action.
7. Shri. Isormon Rymbui, Chief Judicial Magistrate, East Khasi Hills District, Shillong for information and necessary action.
8. Shri. Daniel Marbaniang, Full-time Secretary, West Jaintia Hills District, Jowai for information and necessary action.
9. Smti. Evalene Shabong, Full-time Secretary, Ri-Bhoi District, Nongpoh for information and necessary action.
10. Shri. Monica Lyngdoh, Chief Judicial Magistrate, West Khasi Hills District, Nongstoin for information and necessary action.
11. Miss. Daphira Sohtun, Full-time Secretary, West Khasi Hills District, Nongstoin for information and necessary action.
12. The District & Sessions Judge, Shillong/ Nongstoin/ Nongpoh/ Ampati/ Williamnagar.
13. The Director, Meghalaya State Judicial Academy, Shillong.
14. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
15. The Accountant General (A&E), Shillong for information and necessary action.



16. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.

17. The Treasury Officer, Shillong/ Nongpoh/ Nongstoin/ Jowai/ Tura for information and necessary action.

✓ 18. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.

19. Office File.

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03/07/19



REGISTRAR GENERAL